

ITEM NO.107

COURT NO.15

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).3048/2023

THE NATIONAL INVESTIGATION AGENCY

Appellant(s)

VERSUS

MAHESH SITARAM RAUT &amp; ANR.

Respondent(s)

IA No.199184/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No.199185/2023 - EXEMPTION FROM FILING O.T.

Date : 10-01-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) Mr. Suryaprakash V Raju, A.S.G.  
Mr. Shantanu Sharma, Adv.  
Mr. Zoheb Hussain, Adv.  
Mr. Padmesh Mishra, Adv.  
Mr. Arkaj Kumar, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Rajat Nair, Adv.  
Dr. Reeta Vasishta, Adv.  
Mr. Kanu Agrawal, Adv.  
Mr. Rajan Kumar Chourasia, Adv.  
Mr. Shrikant S., Adv.  
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Ms. Aparna Bhat, AOR  
Ms. Karishma Maria, Adv.  
  
Mr. Shrirang B. Varma, Adv.  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
Mr. Bharat Bagla, Adv.  
Mr. Sourav Singh, Adv.  
Mr. Aditya Krishna, Adv.  
Ms. Raavi Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Learned counsel for the respondent(s) has drawn the

attention of this Court to the order dated 05.01.2024 passed in SLP(Cr1.)No.167/2024 and has submitted that the instant matter needs to be heard along with the matters mentioned in the said order.

2. Without expressing any opinion, we direct to list the instant matter in the next week.

3. In the meantime, it will be open for the learned counsel for the respondent(s) to move the Registry for a clarification, if required.

4. Interim order to continue till the next date of hearing.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(MAMTA RAWAT)  
COURT MASTER (NSH)